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O.A.NO.1211/2004

ORDER DATED 30.3.2006

Copies of order
Dt. 30.03.06
handed over to
both the counsels

Heard the learned counsel of both the sides.

During pendency of this O.A., it seems that all the terminal benefits of the applicant have been released and paid to the applicant including interest to the tune of Rs.3027/- In the circumstances, there remains nothing more to be adjudicated by this Tribunal and accordingly, this O.A. having become infructuous is disposed of. No costs.

Banjara
CHAIRMAN